

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 28-07-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Mr. Anjani Kumar Mishra, AOR
Dr. P.n. Mishra, Adv.
Ms. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR
Ms. Niharika Dubey, Adv.
Mr. Anubhav Bhandari, Adv.

Mr. M. M. Kashyap, AOR
Mr. Sumit Teterrwal, AOR
Mr. Ajay Choudhary, AOR
Mr. Nagarkatti Kartik Uday, AOR

M/S. Mukesh Kumar Singh And Co., AOR
Mr. Chandrakant Sukumar Sarkar, Adv.
Mr. Ikshit Singhal, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. K Venkateshwara Prasad, Adv.
Mr. Vineet Singh, Adv.

Mr. Mukesh Kumar Singh, Adv.
Mr. Purushottam Sharma Tripathi, AOR

Mr. Amit, AOR

Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR
Mr. R. C. Kaushik, AOR
Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterrwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos.219, 220 and 221 have already filed counter affidavit.

Appearing respondents are granted four weeks time to file counter affidavit, if not filed.

Ld. Counsel for appellant has already filed fresh particulars but failed to take fresh steps in respect of respondent nos.3, 10, 11 and 133.

Ld. counsel for appellant has failed to take fresh steps and furnish fresh particulars, for effecting service upon respondent no.92 and also failed to cure the defects in application for substitution filed in respect of deceased respondent nos.48, 135 and 228.

Hence, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

VIVEK SAXENA
Registrar

pm